

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL PRINCIPAL BENCH

Item No. 120
(IB)-304(PB)/2019

IN THE MATTER OF:

Ajay Kumar Jain & Chirag Jain
Vs.

....Applicant/petitioner

Indirapuram Habitat Centre Pvt. Ltd.

.... **RESPONDENT**

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 11.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Petitioner/Applicant: Mr. Saurabh Jain, Mr. Siddharth Jain, Advs.
For the Respondent: Mr. Ashotosh Gupta,
Mr. Gaurav Rana, Mr. Abhishek Aggarwal,
Advs. for Corporate Debtor.

ORDER

Learned counsel for the respondent states that he shall file his vakalatnama within ten days along with the resolution of the respondent company authorising him to appear and reply with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 05.03.2019.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)